

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 112**

**IA(I.B.C)/754(CH)2024**

**And**

**CP (IB) No. 66/Chd/Hry/2022**

**IN THE MATTER OF:**  
**ASREC India Limited**

...

**Petitioner**

**Versus**

**Ajit Singh**

...

**Respondent**

**Under Section: 95(1), 99, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Usha Singh, Advocate.

**For the Respondent-  
Personal Guarantor** : Mr. Aalok Jagga with Mr. A.P.S. Madaan,  
Advocates.

**For the RP** : Mr. Kamal Aggarwal, RP in person.

**ORDER**

**IA(I.B.C)/754(CH)2024**

This is the report filed by RP under Section 99 of the IB Code, 2016. The same is taken on record. Thus, **IA No. 754/2024 is disposed of** and file be tagged with the main petition for reference purpose.

**CP (IB) No. 66/Chd/Hry/2022**

The RP has filed the compliance affidavit vide Diary No. 00223/2 dated 01.04.2024. The same is taken on record. Objections/reply to the report filed by the RP be filed within two weeks with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in

advance to the counsel opposite. In view of the order dated 06.03.2024, Ld. Counsel for the petitioner is directed to file the amended memo of parties. Let the same be filed within one week.

List on 08.05.2024.

Sd/-  
**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**